

RC

Both sides present.

Pleadings are complete. List before the Bench for final hearing on 1.1.1992.

Am
18.11.91

⑨

1.1.92

Spm BAVH

Mr. Ramakrishnan vs. Menon.
Mr. M.C. Chetian.

At the request of the Counsel on behalf of Mr. Menon. List for final hearing on 12.2.92

Am
1.1.92

Ph

12.2.92
(18)

Spm BAVH

Mr. CP Menon
Mr. TA Rajan

At the request of the 1st applicant, list for final hearing on 26.2.92. No further adjournment will be given.

Am
12.2.92

26.2.92
(19)

Spm BAVH

Proxy Counsel for applicant
Mr. TA Rajan vs Respondents

At the request of the learned Counsel for the respondents, Call on 16.3.92

Am
(CAVH)

Am
(Spm)

26.6.1992

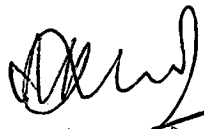
Ph

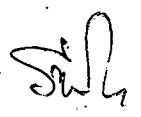
16-3-92
(17)

None for applicant
Mr. McCherian

OA-335/S

Since none is present on
behalf of the applicant, list for
final hearing on 22.4.92


(CA V H)
16-3-92


(SPM)
16.3.92

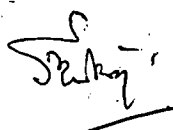
22-4-92
(26)

Mr. CP Menon
Mr. McCherian

The applicant has filed the
argument note to which the learned
Cmld for the respondents wishes to
file written argument note. He may
do so within 2 weeks with a copy to
the applicant.

List for final hearing on

28.5.92


(SPM)


(CA V H)

22-4-92

28.5.92
(19)

Mr. CP Menon
Mr. McCherian

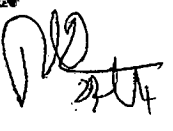
List for hearing on 26.6.92
alongwith on 26/91


(CA V H)


(NVH)

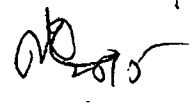
28.5.92

Argument note
by Applicant
on 22.4.92



Argument note
filed by
Respondent on
30.4.92

Addl Argument
note by Applt.
on 25.5.92



-5 A'

26.6.92
(9)

Mr. CP Mehta
Mr. RA Rajan

Heard.

For orders 13.7.92

✓
(Avt)

26-6-92

✓
(SPM)

13.7.92

SPM/Avt

Orders pronounced in open court.

✓ RO issued
13.7.92 and file
closed.
①
23/7/92